

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 6

IA No.120/2022
And
CP(IB) No. 171/Chd/Hry/2021

IN THE MATTER OF:

Omkara Assets Reconstruction Pvt. Ltd.
(erstwhile IndusInd Bank Limited)

...Petitioner

Vs.

G.P. Realtors Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016, 60(5)

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T) on the medical grounds, on the request of both the parties the present matter is renotified to 12.08.2024.

Sd/-
Court Officer

Pooja
18.07.2024